

1431 Papers laid on the MAGHA 28, 1960 (SAKA) Papers laid on the 1432 Table Table

conditions prevailing among the Capital's hotels I present here 3 advertisements of 3 hotels printed in the Statesman of New Delhi, on the 14th February, 1959. How can we have a clean society, how can we have a socialist pattern, how can we succeed in any Five Year Plan when at the very capital such extravagant shows are continued till midnight and yet later?

Mr. Speaker: Order, order I have never failed to give an opportunity to the hon Member to make a proper contribution to the debates in the House. I do not think it right that he should interrupt the proceedings like this on the ground that it is a point of order. The hon Member is an elderly gentleman and I do not want to pull him up from time to time. But if he wants to make a regular contribution to the debates in the House, I will certainly give him time. Let him not, therefore, raise similar points of order in future.

12.15 hrs.

PAPERS LAID ON THE TABLE

STERLING PENSION ARRANGEMENTS

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the letters exchanged between the Finance Minister and the High Commissioner for the United Kingdom setting out the agreements reached on certain further modifications in the Sterling Pensions arrangements of 1955 as modified by the arrangements dated the 7th February, 1958 [Placed in Library, See No LT-1208/59]

ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION (PRIVATE) LTD

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table under sub-section (1) of section 639 of the Companies Act, 1956 a copy of each of the following papers —

- (1) Annual Report of the National Coal Development Corporation

(Private) Limited for the year 1957-58 along with the audited accounts and comments of the Comptroller and Auditor General of India thereon

- (ii) A review by Government of the above Report [Placed in Library, See No LT-1209/59]

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Sardar Swaran Singh: On behalf of Shri Keshava Deva Malaviya I beg to lay on the Table a copy of Notification No GSR 152 dated the 7th February, 1959 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library, See No LT-1210/59]

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications —

- (i) GSR No 140 dated the 7th February, 1959, making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942
- (ii) GSR No 141 dated the 7th February, 1959, making certain further amendment to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943
- (iii) GSR No 142 dated the 7th February, 1959, making certain further amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943 [Placed in Library, See No LT-1211/59].

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION

The Minister of Education (Dr. K. L. Shrimali): Sir, I beg to lay on the